## NATIONAL COMPANY LAW TRIBUNAL NEW DELHI BENCH NEW DELHI

C. P. NO. 33(ND)13 CA. NO.

CORAM:

PRESENT: SH. R.VARDHARAJAN

HON'BLE MEMBER (J)

SMT. INA MALHOTRA HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.08.2016 AT

NAME OF THE COMPANY: M/s. Shiv Kuamr Jain & Ors. V/s. M/s. Spell Organies Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1	JAYSIT GANGU	LANYER	PETITIONER	Dangely
2.	DHRUV SURAN	A ALV.	PETITIONER	21 0 11/8/16
3.	NIKHIL MUWDHDA		RESPONDENT	Mrs. Sweet 1/0/16
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## ORDER

Learned counsel for the respondents has pointed out that the application for amendment by the petitioner does not give the details of the proposed amended paragraphs which they now wish to incorporate.

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- These objections merit consideration. In view of the same, the learned counsel is permitted to withdraw the present application being CA No.251 with liberty to file a fresh one. Steps be taken within one week from today and reply thereto be filed within one week thereafter.
- To come up on 7.9.2016.

(Ina Malhotra)

Member (Judicial)

(R.Varadharajan)

Member (Judicial)